CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor. Commercial Complex, Indiranagar, Bangalore-560 038.

6 SEP 1994

1053 0 1994 APPLICATION NUMBER:

Six. C. Gangaiah Me Collector of Central Excise, Bangaione and others

- Sir C.R. Gowlay, Advocate No 318 Third floor, Kurubarasangha Buildings Gandhinagar I Main BANGALOKE-560009
- Sxi. M. Vasudeva Rav, Add CGSC High Court Buldg, Bangalore-1

Subject: Forwarding of copies of the Orders passed by the Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the CRDER/ STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above 1715 August 94 mentioned application(s) on____ Issued on

619194

N DEPUTY REGISTRAR U

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

O.A.No.1053/94

WEDNESDAY THIS THE SEVENTEENTH DAY OF AUGUST 1994 Shri Justice P.K. Shyamasundar ... Vice-Chairman

Shri T.V. Ramanan ... Member [A]

K.C. Gangaiah,
S/o Chikkathappa,
aged 44 years
Working as Lower Division Clerk,
Office of the
Collector of Central Excise,
Queens Road, Bangalore.

.. Applicant

[By Advocate Shri c.R. Goulay]

v.

CENTRAL ADMIN

- 1. The Collector of Central Excise and Customs, Central Revenue Buildings, Queen's Road, PB No.5400, Bangalore-560 001.
- The Deputy Collector of Central Excise [P&V] HQrs, C.R.Buildings, Queen's Road, Bangalore-560 001.

... Respondents

[By Advocate Shri M. Vasudeva Rao ... Addl. Central Govt. Standing Counsel]

SORDER

Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. After having heard Shri R.U. Goulay, for the applicant and the learned Standing Counsel for the department, we are little amazed that the applicant

who had a clear right of appeal, as mentioned in the impugned order, which states in many ways that the order is liable to be appealed against to the higher

authority and what is more Rule 23[c] of CCS [CCA] Rules also providing for such a contingency, nonetheless the applicant has come straight to us.

2. Be that as it may we now direct the applicant to exhaust the right of appeal under law and thereafter come to us if need be. The applicants herein will, prefer such appeals within one month from the date of this order and on receipt of the same the Appellate Authority will dispose of the same within two months thereafter. Pending disposal of such appeal which is to be preferred as indicated above the impugned reversion will stay put and not operate. There will be no costs.

Solo

- 201-

VICE-CHAIRMAN

bsv.



TRUE COPY

Section Officer (Control Administrative Tribunal Bangalore Bench

sangalore Bench Bangalore